

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TAWRA/CCP No. 2701/90 1996

M.G. Mittal Shri O.P. Bansal
APPLICANT(S) COUNSEL

U.O.I. VERSUS
RESPONDENT(S) COUNSEL

Date	Office Report	Orders
		<p>21.12.1990.</p> <p>Present: Shri O.P. Bansal, Counsel for the applicant.</p> <p>Heard the learned counsel of the applicant. Issue notice to the respondents on admission and interim relief returnable on 13.2.1991. In the meanwhile, the respondents to file counter-affidavit within 4 weeks and the applicant his rejoinder, if any, within 2 weeks thereafter.</p> <p><i>R. K. Chakraborty</i> (D.K. CHAKRABORTY) MEMBER (A)</p> <p><i>P.K. Ray</i> (P.K. RAY) VICE CHAIRMAN (J)</p> <p><i>R.S. Gorai</i></p>

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Date	Office Report	Orders
		<p>18.2.1991</p> <p>Present : Shri O.P. Bansal, counsel for the applicant.</p> <p>The learned counsel of the applicant states that he has received the necessary reliefs from the respondents and on that ground he does not wish to pursue the present application. The application is, therefore, dismissed as withdrawn.</p> <p>M. Singh (Signature)</p> <p>(M.M. SINGH) MEMBER(A)</p> <p>P.K. KARTHA (Signature) VICE CHAIRMAN (J)</p>